

CENTRAL ELECTRICITY REGULATORY COMMISSION (CERC)
3rd & 4th Floor, Chanderlok Building, 36, Janpath, New Delhi – 110 001
Tel : 23753915 / Fax : 23753920

No. L-1/12/2010-CERC

Dated: 27th August, 2010

PUBLIC NOTICE

Subject: Inviting comments/suggestions/objections on “Draft Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) (First Amendment) Regulations, 2010”

1. The Commission has been mandated under Section 66 of the Electricity Act, 2003 to promote development of market in power in such manner as may be specified. The Commission has specified Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010, to develop power market from Non Conventional Energy Sources by issuance of saleable Renewable Energy Certificates (RECs).
2. The Commission now proposes to amend the eligibility criteria based on the feedback received from the stakeholders. The draft amendment regulation along with explanatory memorandum is enclosed with this notice which can be downloaded.
3. Comments/suggestions/objections on the draft Amendment Regulation may be sent to the undersigned latest by 17th September, 2010. The comments/suggestions/objections received after the stipulated date in the Commission’s office may not be considered while finalizing this amendment regulation.

Sd/
(Alok Kumar)
Secretary